



CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH

No. O.A. 350/01268/2014

Date of order : 3.3.2016

Present : Hon'ble Justice Shri Vishnu Chandra Gupta, Judicial Member
Hon'ble Ms. Jaya Das Gupta, Administrative Member

PINTU PAUL

VS.

UNION OF INDIA & ORS. (Posts)

For the Applicant : Mr. P.C. Das, Counsel

For the Respondents : Ms. R. Basu, Counsel

O R D E R (Oral)

Justice Shri Vishnu Chandra Gupta, Judicial Member:

Heard the Ld. Counsel for the applicant and the respondents.

2. The applicant claims regularization and absorption in regular establishment in Postal Department. He claims himself to be a Daily Rated Mazdoor and worked for considerable long time and certificate has been issued from time to time by the authorities concerned, he copies of which have been annexed along with the application. It has been contended that the petitioner made several requests for regularisation. Copy of the representation is annexed as Annexure A-3.

3. The petitioner is out of job at present. Hence, as the claim of the petitioner has not been declined so far by the respondents concerned. The Ld. Counsel for the respondents also stated that the representation of the petitioner has not been decided, it would be appropriate that the matter should be sent back to the authorities concerned to consider the claim in accordance with law and rules operating in the field.

4. Consequently, the petition is finally disposed of without expressing any opinion on merit with a direction to the competent authority to decide the claim of

the petitioner for regularisation and absorption in accordance with law after taking into consideration the relevant rules within a period of three months. The applicant shall submit the copy of this order along with copy of the representation which he has annexed as Annexure A-3 to the concerned authority within a month from today. The claim of the petitioner shall be disposed of by passing a reasoned and speaking order under communication to the petitioner thereafter within 3 months thereafter.

5. The O.A. is, accordingly, disposed of. There shall be no order as to costs.

(Jaya Das Gupta)
MEMBER(A)

(Vishnu Chandra Gupta)
MEMBER(J)

SP